

- xvi) Fly ash should be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing alongwith the storm water. Direct exposure of workers to fly ash & dust should be avoided.
- xvii) The Company shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals (MSIHC) Rules, 11989 as amended in October, 1994 and January, 2000. All Transportation of Hazardous Chemicals shall be as per the Motor Vehicle Act (MVA), 1989.
- xviii) The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Fire fighting system shall be as per the norms.
- xix) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- xx) As proposed, green belt over 42,600 m<sup>2</sup> of land shall be developed within plant premises with at least 10 meter wide green belt on all sides along the periphery of the project area, in downward direction, and along road sides etc. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- xxi) All the commitments made to the public during the Public Hearing/Public Consultation meeting held on 23.02.2012 should be satisfactorily implemented and a separate budget for implementing the same should be allocated and information submitted to the Ministry's Regional Office at Bhopal.
- xxii) At least 2.5 % of the total cost of the project shall be earmarked towards the Enterprise Social Commitment (ESC) based on local needs and action plan with financial and physical breakup/details shall be prepared and submitted to the Ministry's Regional Office at Bhopal. Implementation of such program shall be ensured accordingly in a time bound manner.
- xxiii) Provision shall be made for the housing for the construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile sewage treatment plant, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structure to be removed after the completion of the project. All the construction wastes shall be managed so that there is no impact on the surrounding environment.

**B. GENERAL CONDITIONS:**

- i. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB), State Government and any other statutory authority.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- iii. The locations of ambient air quality monitoring stations shall be decided in consultation with the Gujarat Pollution Control Board (GPCB) and it shall be ensured that at least one station is installed in the upwind and downwind direction as well as where maximum ground level concentrations are anticipated.
- iv. The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall

conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

- v. The Company shall harvest rainwater from the roof-tops of the buildings and storm water drains to recharge the ground water and use the same water for the process activities of the project to conserve fresh water.
- vi. The project proponent shall ensure replacement of incandescent bulbs and CFLs with LEDs for all general lighting on plant/facility premises.
- vii. During transfer of materials, spillages shall be avoided and gulland drains be constructed to avoid mixing of accidental spillages with domestic wastewater and storm water drains.
- viii. Usage of Personnel Protection Equipments by all employees/ workers shall be ensured.
- ix. Training shall be imparted to all employees on safety and health aspects of chemicals handling. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- x. The company shall also comply with all the environmental protection measures and safeguards proposed in the project report submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, risk mitigation measures and public hearing relating to the project shall be implemented.
- xi. The company shall undertake CSR activities and all relevant measures for improving the socio-economic conditions of the surrounding area.
- xii. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.
- xiii. A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- xiv. The company shall earmark sufficient funds for recurring cost per annum to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.
- xv. A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zila Parisad/Municipal Corporation, Urban local Body and the local NGO, if any, from who suggestions/ representations, if any, were received while processing the proposal.
- xvi. The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF, the respective Zonal Office of CPCB and the Gujarat Pollution Control Board. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.
- xvii. The environmental statement for each financial year ending 31<sup>st</sup> March in Form-V as is mandated shall be submitted to the Gujarat Pollution Control Board as prescribed under

the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Bhopal Regional Offices of MoEF by e-mail.

xviii. The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

xix. The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

8.0 The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0 The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.

10.0 The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Water Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Waste (Management, Handling and Trans-boundary Movement) Rules, 2008 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

  
(Lalit Bokolia)  
Additional Director

Copy to :-

1. The Principal Secretary, Forests & Environment Department, Government of Gujarat, Sachivalaya, 8<sup>th</sup> Floor, Gandhi Nagar - 382 010, Gujarat.
2. The Chief Conservator of Forests (Western Zone), Ministry of Environment & Forests, Regional Office, E-5, Arera Colony, Link Road -3, Bhopal -462 016, M.P.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
4. The Chairman, Gujarat State Pollution Control Board, Paryavaran Bhawan, Sector 10 A, Gandhi Nagar-382 043, Gujarat.
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi.
6. Guard File/Monitoring File/Record File.

  
(Lalit Bokolia)  
Additional Director

  
True Copy

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

By R.P.A.D.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management And Transboundary Movement) Rules-2016 framed under the Environment (Protection) Act-1986. This Board is empowered to grant CC&A.

And whereas Board has received consolidated consent application vide No.124570 Dated:26/07/2017 for the consolidated consent and authorization (CC & A-Renewal) of this Board under the provisions / rules of the aforesaid Acts. Consent & Authorization is hereby granted as under.

**CONSENT AND AUTHORISATION:**

(Under the provisions / rules of the aforesaid environmental acts)

To,

**M/s. Bodal Chemicals Ltd. (Unit-VII)****Plot No. 804, Vill: Dudhwada,****Tal: Padra, Dist: Vadodara-394116.**

- Consent Order no.: AWH-88988 Date of issue: 26/07/2017.
- The consent shall be valid up to 30/06/2022 for the use of outlet for the discharge of treated effluent & air emission and to operate industrial plant for manufacture of the following items / products:

Sr. No.	Product	Quantity
1	H-acid	150MT/Month
2	Vinyl Sulphone	200MT/Month
3	Acetanilide	150MT/Month
4	Crude Synthetic Organic Dyes (1000MT/Month)	
A)	Ramazol dyes such as - Black mix - Black 5	500MT/Month
B)	Reactive dyes such as - Reactive red 195 - Reactive yellow 145	250MT/Month
C)	Direct acid dyes such as - Acid black 194 - Acid black 210 - Direct black 22	250MT/Month
5	$\beta$ - Naphthol	500MT/Month
	By Product	
1	Glauber Salt (From VS plant)	90MT/Month
2	Glauber Salt (From H acid plant)	150MT/Month



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3	Acetic Acid	35MT/Month
4	Gypsum Sludge	850MT/Month

### 3. SPECIFIC CONDITIONS:

- 3.1 Applicant shall not carry out any other activity which attracts provisions of Environment Clearance Notification 2006.
- 3.2 Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of bore wells. (if applicable)
- 3.3 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
- 3.4 As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.
- 3.5 Applicant shall comply all condition mentioned in GPCB policy dated 15/04/2017.
- 3.6 Applicant shall obtained Adequacy cum efficacy certificate from NEERI, OR Chemical Engineering Department of IIT or SVNIT, Surat for existing products.
- 3.7 Applicant shall submit time bound action plan for Zero discharge liquid (ZLD) in such a way that ZLD can be implemented within 01 Year.
- 3.8 Applicant shall provide Online Monitoring System and shall connect with GPCB server.
- 3.9 Applicant shall not use tanker of raw material of acid/solvents for using to send spent acid/solvent.
- 3.10 Applicant shall not send any waste other than Landfill, reusable waste and Co-processing waste to outside the premises.
- 3.11 Applicant shall to use Best Available Technology (BAT).
- 3.12 Applicant shall provide CCTV camera to strategic location and maintain the record and shall connect with GPCB server to access Regional office and having atleast 30days data logger system.
- 3.13 Applicant shall handle & manage by products as "Hazardous waste" if those are covered under the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 3.14 As and when MEE and Spray Dryer facility of M/s. Appollo Dye-Chem Private Limited is under maintenance/shutdown, at that time existing incinerators shall be taken for use.

### 4. CONDITION UNDER THE WATER ACT:

- 4.1 The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 474KL/Day.



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- 4.2. The quantity of trade effluent generation from the industrial operation (processing, washing & wastewater of scrubber) shall not exceed 148KL/day, which shall be totally incinerated/spray dried in incinerator/spray dryer as per CPCB guidelines and hence there shall be zero discharge of trade effluent generation from the industrial operation (processing washing & wastewater of scrubber) from your industry and remaining wastewater 326KL/day shall be treated and discharged into ECP channel after conforming to the standards mentioned at condition no. 4.6 below.
- 4.3 M/s. Appollo Dye-Chem Private Limited has obtained permission for operation and maintenance of 2 nos of Multiple Effect Evaporator (MEE), 02 spray dryer alongwith and Effluent Treatment Plant (ETP) for the treatment of effluent generated from M/s. Bodal Chemicals Ltd ( Unit VII), block no: 804, Vill: Dudhvada, Taluka: Parda , Dist : Vadodara. Both industrial units are responsible for operation of EMS.
- 4.4 The quantity the domestic wastewater (sewage) shall not exceed 8KL/Day.
- 4.5 The concentrated and toxic effluent stream generated as per condition no.4.2 shall be segregated and completely taken into MEEs, Spray Dryers, provided in premises of M/s. Appollo Dye-Chem Private Limited for achieving ZLD of concentrated wastewater.
- 4.6 The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavalent Chromium	0.1 mg/l
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l



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1	2	3
Sr. No.	Parameters	VECL Inlet Norms
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	BOD (5 days at 20 <sup>0</sup> C)	100mg/l
20.	COD	250 mg/l
21.	Chlorides	600 mg/l
22.	Sulphates	1000 mg/l
23.	Total dissolved solids	5000 mg/l
24.	Insecticides/Pesticides	Absent
25.	Bio-assay test	90 % Survival of fish after 96 hours in 100% effluent

- All efforts shall be made to remove color & unpleasant odor as far as practicable.
- 4.7 Entire effluent generated from RO plant and other utilites shall transferred to M/s. Appollo Dye-Chem Private Limited (ID-50044) located nearby your unit through over head pipeline and from there the effluent conforming to the above standards shall be discharged into the ECP channel and shall be ultimately conveyed up to the estuary of river Mahi.
- 4.8 You shall provide separate energy meter for the effluent treatment plant and incinerators/MEE/Spray Dryer.
- 4.9 Different colour coding shall be done for both of the effluent lines i.e. effluent conveying process waste water (zero disposals) and the effluent lines conveying wastewater of the R.O. Plant & utilities plant.
- 4.10 Adequate effluent sampling points shall be provided at effluent treatment plant as well as disposal point at effluent channel project.
- 4.11 You shall maintain daily log book with details of projects/ by products manufacture its quantity, water consumption, wastewater generation, wastewater incinerated, fuel used in incinerator, incinerator ash generated, power consumed etc and keep it ready for inspection all the time in your factory.
- 4.12 Sewage shall be disposed of through septic tank/soak pit system.
- 4.13 The unit shall install meters for measuring category wise (category as given in Water Cess Act -1977 Sch.-II) consumption of water.

### 5 CONDITIONS UNDER AIR ACT 1981:

- 5.1 The following shall be used as fuel.

Sr. No.	Fuel	Quantity
1.	Lignite/Coal (Boiler -1)	1.25T/hr
2.	Lignite/Coal (Boiler -2)	1.25T/hr
3	Lignite/Coal (TFH -1)	0.5T/hr
4	FO (for incinerator-1 )	0.25KL/hr



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5	FO(for incinerator-2)	0.10KL/hr
6	Coal (Steam Boiler -3)	100MT/day
7	Coal (HAG)	20MT/day

5.2 The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.

5.3 The flue gas emission through stack attached to Boilers and HAG shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1.	IBR Steam Boiler -1	37Meter	Multi cyclone	Particulate Matter	150 mg/NM <sup>3</sup>
2	IBR Steam Boiler-2		Multi cyclone	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
3	Thermic Fluid Heater		Multi cyclone		
4	IBR Steam Boiler -3	30Meter	Multi cyclone	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
5	Hot Air Generator	30Meter	Multi cyclone		

5.4 The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Chlorosulphonator & Decomposition	11Meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO <sub>2</sub>	20mg/NM <sup>3</sup> 40mg/NM <sup>3</sup>
2	Neutralizer vessel of H-acid Plant	15Meter	Venturi scrubbers followed by two stage caustic soda scrubber	NO <sub>x</sub>	25mg/NM <sup>3</sup>
3	Isolation vessel of H-acid Plant	15Meter	Four Venturi scrubbers followed by three stage alkali scrubbers	SO <sub>2</sub> NO <sub>x</sub>	40mg/NM <sup>3</sup> 25mg/NM <sup>3</sup>
4	Spray Dryer -1 Spray Dryer -2 Spray Dryer -3 Spray Dryer -4	25Meter	Two stage cyclone separator followed by wet scrubber	PM	150mg/NM <sup>3</sup>



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5	Process vent form fusion vessel	15Meter	Alkali scrubber	SO <sub>2</sub>	40mg/NM <sup>3</sup>
6	Incinerator -1 (stand by for concentrated wastewater)	30Meter	Quenching followed by venturi scrubber followed by spray dryer	Particulate Matter	100mg/NM <sup>3</sup>
7	Incinerator -2 (stand by for concentrated wastewater)				

- 5.5 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.
- 5.6 The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter- <sub>10</sub> [PM10]	60Microgram /NM <sup>3</sup>	100Microgram /NM <sup>3</sup>
Particulate matter- <sub>2.5</sub> [PM2.5]	40Microgram /NM <sup>3</sup>	60Microgram /NM <sup>3</sup>
Oxides of Sulphur	50Microgram /NM <sup>3</sup>	80Microgram /NM <sup>3</sup>
Oxides of Nitrogen	40Microgram /NM <sup>3</sup>	80Microgram /NM <sup>3</sup>

- 5.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 5.8 There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 5.9 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Daytime is reckoned in between 6 a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.
6. GENERAL CONDITIONS: -
- 6.1 Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.



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- 6.2 Applicant shall also comply with the general conditions given in annexure- I.
- 6.3 If the products/process falls in SCHEDULE-I or II of the Environmental Audit Scheme, as specified in the order dated 13/3/97 of Hon. High Court in MCA NO.326/97 in SCA No.770/95, the applicant shall also abide by the said scheme.
7. AUTHORIZATION UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES-2016 FORM-2 (See rule 6(2)).
- 7.1 Number of authorization and date of issue: AWH-88988 dated:26/07/2017.
- 7.2 Reference of application no.124570 Dated:26/07/2017.
- 7.3 M/s. Bodal Chemicals Ltd. (Unit-VII) is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, treatment, storage, transport of hazardous wastes on the premises situated at- Plot No. 804, Vill: Dudhwada, Tal: Padra, Dist: Vadodara-394116.
- 7.4 Details of Authorization.

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1	37.2 – Schedule-I (Incineration Ash)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	85MT/Month
2	36.1–Schedule-I (Distillation Residues)	Disposal to CHWIF of M/s. Nandesari Environment Control Ltd (NECL)	1.5-2MT/Month
3	5.1– Schedule-I (Used Oil)	Disposal by selling to registered re-refiners	100Lit/Year (max)
4	33.1–Schedule-I (Contaminated Discarded Containers/Liners )	Decontamination within factory Premises.	@17000Nos./Month
5	26.1 – Schedule-I (Process sludge from filtration & neutralization)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	1350MT/Month
6	26.1– Schedule-I (Iron sludge)	Disposal at authorized TSDF site or sell out to authorized cement manufacturing units.	315MT/Month



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7	26.3– Schedule-I (Spent Sulphuric acid)	Captive consumed in H-acid manufacturing /Sell to actual users who obtained permission under Rule-9 of Hazardous Rules-2016.	1400-1500MT/ Month
8	26.3– Schedule-I (HCl 30%)	Sell to actual users who obtained permission under Rule-9 of Hazardous Rules-2016.	390MT/Month

7.4.1 The Authorization shall be valid for a period of 30/06/2022.

7.4.2 The Authorization is subject to the following general and specific conditions:

7.5 GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016.

7.5.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

7.5.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.

7.5.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.

7.5.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.

7.5.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

7.5.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”

7.5.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.

7.5.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.5.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.5.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.



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- 7.5.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- 7.5.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 7.5.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.5.14 Annual return shall be filed by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the year.
- 7.6 SPECIFIC CONDITIONS UNDER HAZARDOUS WASTE RULES, 2016.
- 7.6.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.6.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.
- 7.6.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.6.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB form time to time.
- 7.6.5 Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6.6 The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.

**This document is digitally signed by Smt. D.P. Shah, Environmental Engineer**

NO.GPCB/CCA-VRD-905(5)/ID:21752/

Issued To:

**M/s. Bodal Chemicals Ltd. (Unit-VII)**

**Plot No. 804, Vill: Dudhwada,**

**Tal: Padra, Dist: Vadodara-394116.**

GPCB ID-21752

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Signature Not Verified

Digitally signed by SHAH  
DIPTI PRAKASH  
Date: 2017.12.28 13:13:21 IST  
Reason: Secure Document  
Location: India



**ANNEXURE R4-15**  
**GUJARAT POLLUTION CONTROL BOARD**

Paryavaran Bhavan  
Sector-10-A, Gandhinagar-382 010.  
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**BY R.P.A.D.**

**No: GPCB/CCA-VRD-905/ID:21752/**  
**To,**  
**M/s. Bodal Chemicals Ltd. (Unit-VII)**  
**Plot No. 804, Vill: Dudhwada,**  
**Tal: Padra, Dist: Vadodara-394116.**

**Date:**

**Sub:** Correction to Consolidated Consent & Authorization (CC&A) Under Water Act, 1974, Air Act, 1981 And Hazardous Waste 2008 Framed Under Environment (Protection) Act, 1986.

**Ref:** 1) Your letter dtd.21/02/2018.  
2) CCA order AWH-88988 Date of issue: 26/07/2017.

Sir,

This has reference to the CCA order No. AWH-88988 Date of issue: 26/07/2017 issued vide letter no. GPCB/CCA-VRD-905/ID:21752/431375 dated 27/12/2017 under the provisions of the Water Act- 1974, Air Act- 1981 and Hazardous Waste Rules, 2008 framed under Environmental (Protection) Act 1986.

Reference to your letter dtd. 21/02/2018 and inlight of the revised Hazardous Waste Rules, 2016, the said CCA order is further corrected as under:

1. The condition no. (4.2) of 4 of CCA order is corrected as under:  
(4.2) Total industrial effluent to be generated shall not exceed 622KL/day, out of which concentrated effluent 148KL/day is sent to ZLD (Zero Liquid Discharge), and rest 474KL/day shall be discharged into VECL channel after conforming to the standard given in condition no. (4.6) of CCA order No. AWH-88988 Date of issue: 26/07/2017.
2. All other conditions of CCA order No. AWH-88988 Date of issue: 26/07/2017 issued vide letter no. GPCB/CCA-VRD-905/ID:21752/431375 dated 27/12/2017 shall remain unchanged.

**For and on behalf of**  
**Gujarat Pollution Control Board**

*D.P. Shah*  
**(Smt. D.P. Shah)**

**Environmental Engineer**

**Copy To:**

1. The Regional Officer, G.P.C. Board, Vadodara.... For compliance and monitoring.
2. Unit - 12.

*Post*

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**BY R.P.A.D.****No: GPCB/CCA-VRD-905(6)/ID:21752/****To,****M/s Bodal Chemicals Ltd. (Unit-VII)****Plot No.804, Vill: Dudhwada,****Tal: Padra, Dist. Vadodara-394116.**

Sub: Amendment to Consolidated Consent & Authorization (CC&A) Under Water Act, 1974, Air Act, 1981 And Hazardous Waste 2008 Framed Under Environment (Protection) Act, 1986.

Ref: 1) Your online CCA-amendment application no.136795 dtd.04/06/2018.

2) CCA order no.AWH-88988 dtd.26/07/2017 and CCA amendment order dtd : 14/06/18 .

3) CTE order dtd.09/01/2013 and 08/05/2015.

Sir,

This has reference to the CCA order no. AWH-88988 dtd.26/07/2017 issued vide letter no.GPCB/CCA-VRD-905(5)/ID:21752/431375 dated 27/12/2017 under the provisions of the Water Act- 1974, Air Act- 1981 and Hazardous Waste Rules, 2008 framed under Environmental (Protection) Act 1986.

Reference to your application no.136795 dtd.04/06/2018 and in light of the revised Hazardous Waste Rules, 2016, the said CCA order is further amended as under:

1 Product list mentioned at condition no. 2 is amended for addition of following items:

Sr. No.	Product	Quantity
1	H-acid	150MT/Month
2	Beta Naphthol	500MT/Month
3	Acetanilide	650MT/Month
4	Acetanilide Chloro Sulphonated mass	500MT/Month (Captive 300MT/Month)
5	Vinyl Sulphone (ASC based)	300MT/Month
6	Reactive black dyes [Ramazol dyes]	1250MT/Month
7	Reactive red, yellow and other	500MT/Month
8	Direct acid dyes	1250MT/Month
9	Cogeneration Power Plant	5MW
	<b>Total</b>	<b>5200 MT/Month</b>
	<b>By product</b>	
1	Glauber salt (from VS plant)	130 MT/Month
2	Glauber salt (from H-acid plant)	150MT/Month
3	Acetic Acid	51 MT/Month
4	Gypsum Sludge	850MT/Month

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**SPECIFIC CONDITION :**

- The condition no.3 of CCA order shall be read with additional condition also as under :
- (3.15) Applicant shall comply the circular of the GPCB issued vide office letter no: GPCB/P-1/99/474905 dtd : 03/11/2018 i.e. They have to make arrangement within 06 month for utilization of entire spent acid generated from Vinyl Sulphone in their captive consumption only & shall not sell/disposed outside.
- 2 The condition no.4.1 , 4.2 and 4.4 of CCA order are replaced and shall be read as under:-  
The total quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 1027 KL/Day after expansion. Generated Industrial wastewater 370 KL/Day shall be reused in the process through evaporation & condensation system and 452 KL/Day (427 KL/Day Industrial effluent + 25 KL/Day Domestic effluent) shall be discharged in to ECP channel and 230 KL/Day high concentrated effluent shall be totally incinerated/spray dried in incineration/spray dryer as per CPCB guidelines and hence there shall be zero discharge of concentrated effluent .
- 3 The condition no.5.1, 5.3 & 5.4 of CCA order are replaced and shall be read as under:-  
(5.1) The following shall be used as fuel in Boiler, HAG and DG Set respectively.

Sr. No.	Fuel	Quantity
1	Lignite/Coal (Boiler-1)	1.25MT/Hr
2	Lignite/Coal (Boiler-2)	1.25MT/hr
3	Lignite/Coal (TFH 1)	0.5MT/hr
4	FO (Incinerator-1 (2000lit/hr))	0.25KL/hr
5	FO (Incinerator-2(1000lit/hr))	0.10KL/hr
6	Coal (IBR steam Boiler -3)	100MT/day
7	Coal (HAG)	20MT/day
8	Coal (TFH 15Lac kcal/hr)	8MT/day
9	Coal (TFH 6Lac kcal/hr)	3.5MT/day
10	Coal (IBR steam Boiler -4)	1MT/day
11	Coal (HAG-2Nos.- 35Lac kcal/hr)	20MT/day

- (5.3) The flue gas emission through stack attached to following shall conform to the following standards:

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	IBR Steam Boiler-1 (8MTH)	37meter	Multi cyclone	Particulate Matter	150 mg/NM <sup>3</sup>



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2	IBR Steam Boiler-2 (8MTH)		Multi cyclone	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
3	TFH (15 Lac Kcal/hr)		Multi cyclone		
4	IBR Steam Boiler-3 (Existing)	30meter	Multi cyclone	Particulate Matter	150 mg/NM <sup>3</sup>
5	HAG	30meter	Multi cyclone	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
6	TFH for distillation process of β-Naphthol (15Lacs Kcal/hr) (New)	30meter	Multi cyclone	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup>  100 ppm 50 ppm
7	TFH for distillation process of β-Naphthol (6Lacs Kcal/hr)(New)				
8	IBR Steam Boiler for MEE of Dyes (6TPH) (New)	30meter	Multi cyclone	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup>  100 ppm 50 ppm
9	HAG (2Nos. -35Lacs Kcal/hr)-(New)	20meter	Multi cyclone/Bag filter	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup>  100 ppm 50 ppm
10	Waste steam generated by one unit of the company- (New)	70meter	2 nos of ESP	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup>  100 ppm 50 ppm

(5.4.) The process gas emission through stack/vent attached to various reactors, process vessel shall conform to the following standards:

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Chlorosulphonator & Decomposition (Existing)	15meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO <sub>2</sub>	20mg/NM <sup>3</sup> 40mg/NM <sup>3</sup>
2	Neutralizer vessel of H-acid Plant (Existing)	15meter	Venturi scrubbers followed by two stage caustic soda scrubber	NO <sub>x</sub>	25mg/NM <sup>3</sup>

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3	Isolation vessel of H-acid Plant (Existing)	15meter	Four Venturi scrubbers followed by three stage alkali scrubber	SO2 NOx	40mg/NM <sup>3</sup> 25mg/NM <sup>3</sup>
4	Spray Dryer -1 Spray Dryer -2 Spray Dryer -3 Spray Dryer -4 (Existing)	25meter (each)	Two stage cyclone separator followed by wet scrubber	PM	150mg/NM <sup>3</sup>
5	Process vent from fusion vessel (Existing)	15meter	Alkali scrubber	SO2	40mg/NM <sup>3</sup>
6	Incinerator-1 (Existing)	30meter	Quenching followed by ventury scrubber followed by spray dryer	PM	100mg/NM <sup>3</sup>
7	Incinerator-2 (Existing)				
8	Chlorosulphonator & Decomposition (New)	15meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO2	20mg/NM <sup>3</sup> 40mg/NM <sup>3</sup>
9	Spray Dryer -1A Spray Dryer -2A Spray Dryer -3A Spray Dryer -4A Spray Dryer-5 A (New)	30meter (each)	Two stage cyclone separator followed by wet scrubber	PM	50mg/NM <sup>3</sup>

4. The hazardous waste table mentioned at condition no.7.4 of CCA order is amended/replaced and shall be read as under:

Sr. No	Category of Hazardous waste as per the Schedules	Authorized Mode of disposal	Quantity
1	26.1 – Schedule-I (Process sludge from filtration and neutralization)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	1350MT/Month
2	26.1 – Schedule-I (Iron Sludge)	Disposal to TSDF site sell out cement manufacturing	315MT/Month



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		unit.	
3	35.3 – Schedule-I (ETP Sludge)	Included in CTO of Appollo dye chem	400-425MT/Moth
4	37.2 – Schedule-I (Incineration Ash/Spray drying)	Disposal at M/s. Nandesari Environment Control Ltd (NECL) –TSDF	245MT/Month
5	36.1 – Schedule-I (Distillation residue)	Disposal to CHWIF of M/s. Nandesari Environment Control Ltd (NECL)	1.5-2MT/Month
6	5.1– Schedule-I (Used Oil)	Disposal by selling to registered re-refiners	150Lit/Year (max)
7	33.1– Schedule-I (Contaminated Discarded container liner )	Decontamination within factory premises.	@17000Nos./Month
8	B-15– Schedule-II (Spent Sulphuric acid)	Captive consumed in H- acid manufacturing	2100-2300MT/ Month (Out of 2300 MT/M i.e. 27600 MTPA , 17716.5 MTPA shall be utilized for manufacturing of H- Acid as per passbook & rest shall be utilized for captive consumption only.
9	B-15– Schedule-II (HCl 30%)	It will be reused for captive consumption for dyes manufacturing .	810-975MT/Month

5. All other conditions of CCA order no. AWH-88988 dtd.26/07/2017 issued vide letter no. GPCB/CCA-VRD-905(5)/ID:21752/431375 dated 27/12/2017 shall remain unchanged.

**For and on behalf of  
Gujarat Pollution Control Board**

*D.P. Shah*  
(Smt. D.P. Shah)

Environmental Engineer

**True Copy**

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BY R.P.A.D.“Consent to Establish”

CTE NO: 111595

NO: GPCB/CCA-VRD-905(9)/ID-21752/ 587023

26(9/202)

To,  
 M/s. Bodal Chemicals Ltd. (Unit-VII),  
 Plot No.804, 822, 824, 829,  
 Vill: Dudhwada, Tal:Padra,  
 Dist: Vadodara-394116.

Sub: Consent to Establish (NOC) under Section 25 of Water Act 1974 and Section 21 of Air Act 1981.

Ref: 1. Your online CTE application. No: 181550 dated:13/10/2020.

2. CCA order no.AWH-88988. Date of issue: 26/07/2017.

Sir,

Without prejudice to the powers of this Board under the Water (Prevention and Control of Pollution) Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish (NOC) for addition/inclusion at existing industrial plant/activities at Plot No. 804, 822, 824, 829, Vill: Dudhwada, Tal:Padra, Dist: Vadodara-394116, for the manufacturing of the following item with following terms & conditions. The Validity period of the order will be up to 16/02/2026.

➤ **CTE amendment granted for:-**

- Merging of the unit M/s. Apollo Dye Chem Pvt. Ltd., plot no.822, 824 to 829, Padra- Karakhadi Road, Vill: Dudhwada, Tal: Padra, Dist: Vadodara-391450 with all plant machinery.

**1. SPECIFIC CONDITIONS:**

- 1.1 Applicant shall not carry out any other activity which attracts provisions of Environment Impact Assessment Notification, 2006.
- 1.2 Applicant shall obtain the permission from all the relevant Agencies / Authorities as applicable
- 1.3 Applicant shall obtain prior permission of Ground Water Authority for withdrawal of ground water/use of borewells. (if applicable)
- 1.4 Management of Solid Waste generated from industrial activities shall be as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46).

- 1.5 As per provision of Rule-18 of Solid Waste Management Rules-2016 all industrial units using fuel and located within 100 km from the refused derived fuel (RDF) plant shall made an arrangement to replace at least five percent of their fuel requirement by refused derived fuel so produced.

**2. CONDITION UNDER THE WATER ACT 1974:**

- 2.1 Following total water consumption:

Sr. No.	Total Domestic water consumption	Total Gardening water consumption	Total Industrial water consumption	Total water Consumption
1	41 KL/day	140 KL/day	2615 KL/day	2796 KL/day

- 2.2. The total quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall be not exceed 1027KL/Day after expansion. Generated Industrial wastewater 370 KL/Day shall be reused in the process through evaporation & condensation system and 452 KL/Day (427 KL/Day Industrial effluent + 25 KL/Day Domestic effluent) shall be discharged in to ECP channel and 230 KL/Day high concentrated effluent shall be totally incinerated/spray dried in incineration/spray dryer as per CPCB guidelines and hence there shall be zero discharge of concentrated effluent.
- 2.3. The total quantity the domestic wastewater (sewage) shall not exceed 25 KL/Day.
- 2.4. The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per norms mentioned in column No.3.

1	2	3
Sr. No.	Parameters	VECL Inlet Norms
1.	pH	6.5 to 8.5
2.	Temperature	40° C
3.	Colour (pt.co.scale) in units	100 units
4.	Suspended Solids	100 mg/l
5.	Oil and Grease	10 mg/l
6.	Phenolic Compounds	1 mg/l
7.	Cyanides	0.2 mg/l
8.	Fluorides	1.5 mg/l
9.	Sulphides	2 mg/l
10.	Ammonical Nitrogen	50 mg/l
11.	Arsenic	0.2 mg/l
12.	Total Chromium	2.0 mg/l
13.	Hexavelant Chromium	0.1 mg/l



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1	2	3
Sr. No.	Parameters	VECL Inlet Norms
14.	Copper	3 mg/l
15.	Lead	0.1 mg/l
16.	Mercury	0.01 mg/l
17.	Nickle	3 mg/l
18.	Zinc	5 mg/l
19.	BOD (5 days at 20°C)	100mg/l
20.	COD	250 mg/l
21.	Chlorides	600 mg/l
22.	Sulphates	1000 mg/l
23.	Total dissolved solids	5000 mg/l
24.	Insecticides/Pesticides	Absent
25.	Bio-assay test	90 % Survival of fish after 96 hours in 100% effluent

- All efforts shall be made to remove color & unpleasant odor as far as practicable.

### 3 CONDITIONS UNDER AIR ACT 1981:

#### 3.1 The following shall be used as fuel in various utilities after expansion.

Sr. No.	Fuel	Quantity
1	Lignite/Coal (Boiler-1)	1.25 MT/Hr
2	Lignite/Coal (Boiler-2)	1.25 MT/hr
3	Lignite/Coal (TFH 1)	0.5 MT/hr
4	Coal (IBR steam Boiler -3)	100 MT/day
5	Coal (HAG)	20 MT/day
6	Lignite/Coal (TFH 15Lac kcal/hr)	8 MT/day
7	Lignite/Coal (TFH 6Lac kcal/hr)	3.5 MT/day
8	Coal (IBR steam boiler- for MEE of dyes)	1 MT/day
9	Coal (HAG-2 nos. - 35Lac kcal/hr))	20 MT/day
10	FO (Incinerator-1 (2000 lit/hr))	0.25 KL/hr
11	FO (Incinerator-2(1000 lit/hr))	0.10KL/hr
12	Coal/Lignite ((IBR steam Boiler -50 MT/hr)	6.126 MT/hr
13	LDO (for start up)	2 KL/hr
14	Coal (HAG-1)	550 kg/hr
15	Coal (HAG-2)	550 kg/hr

#### 3.2 Applicant shall explore possibility to change over from FO to cleaner fuel.

3.3. The applicant shall install & operate air pollution control system in order to achieve norms prescribed herewith.

3.4 The flue gas emission through stack attached to following utilities shall conform to the following standards (after expansion):

Sr. No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	IBR Steam Boiler-1 (8MTH)	37meter	Multi cyclone	Particulate Matter	150 mg/NM <sup>3</sup>
2	IBR Steam Boiler-2 (8MTH)		Multi cyclone	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
3	TFH (15 Lac Kcal/hr)		Multi cyclone		
4	IBR Steam Boiler-3	30meter	Multi cyclone	Particulate Matter	150 mg/NM <sup>3</sup>
5	HAG for Dyes (35 lac Kcal/hr)	30meter	Multi cyclone	SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
6	TFH (15Lacs Kcal/hr)	30meter	Multi cyclone	Particulate Matter	150 mg/NM <sup>3</sup>
7	TFH (6Lacs Kcal/hr)			SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
8	IBR Steam Boiler for MEE of Dyes (6TPH)	30meter	Multi cyclone	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
9	HAG (2Nos. -35Lacs Kcal/hr)	20meter	Multi cyclone/Bag filter	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm
10	Incinerator-1 (2000 lit/hr)	30 meter (common)	Quenching followed by venture scrubber followed by spray tower	Particulate Matter	150 mg/NM <sup>3</sup>
11	Incinerator-2 (1000 Lit/hr)			SO <sub>2</sub> NO <sub>x</sub>	100 ppm 50 ppm
12	IBR steam Boiler (50MT/hr) for 5 mw cogeneration captive power plant	70 meter	4 stage ESP	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup> 100 ppm 50 ppm

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13	Waste steam generated by one unit of the company-	70meter	-----	-----	-----
14	Hot Air generator-1 (20 lac Kcal/hr) for spray dryer no-1	30 meter (common stack)	Cyclone separator followed by direct contact wet scrubber	Particulate Matter SO <sub>2</sub> NO <sub>x</sub>	150 mg/NM <sup>3</sup>
15	Hot Air generator-2 (20 lac Kcal/hr) for spray dryer no-2				100 ppm 50 ppm

3.5 The process gas emission through additional stack/vent attached to various reactors, process vessel shall conform to the following standards (after expansion):

Stack No.	Stack Attached To	Stack Height	APCM	Parameter	Permissible Limit
1	Chloro sulphonator & Decomposition	15 meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO <sub>2</sub>	20mg/NM <sup>3</sup> 40mg/NM <sup>3</sup>
2	Neutralizer vessel of H-acid Plant	15 meter	Venturi scrubbers followed by two stage caustic soda scrubber	NO <sub>x</sub>	25mg/NM <sup>3</sup>
3	Isolation vessel of H-acid Plant	15 meter	Four Venturi scrubbers followed by three stage alkali scrubber	SO <sub>2</sub> NO <sub>x</sub>	40mg/NM <sup>3</sup> 25mg/NM <sup>3</sup>
4	Spray Dryer -1 Spray Dryer -2 Spray Dryer -3 Spray Dryer -4	25 meter (each)	Two stage cyclone separator followed by wet scrubber	PM	150mg/NM <sup>3</sup>

5	Process vent from fusion vessel	15 meter	Alkali scrubber	SO <sub>2</sub>	40mg/NM <sup>3</sup>
6	Chloro sulphonator & Decomposition	15 meter	Packed column followed by two Venturi scrubbers followed by alkali scrubber	HCL SO <sub>2</sub>	20mg/NM <sup>3</sup> 40mg/NM <sup>3</sup>
7	Spray Dryer - 1A Spray Dryer - 2A Spray Dryer - 3A Spray Dryer - 4A Spray Dryer-5 A	30 meter (each)	Two stage cyclone separator followed by wet scrubber	PM	50mg/NM <sup>3</sup>
8	Spray Dryer-1	30 meter (common stack)	Cyclone followed by alkali scrubber	Particulate mater	100 mg/NM <sup>3</sup>
9	Spray dryer-2				

3.6 Stack monitoring facilities like port hole, platform/ladder etc., shall be provided with stacks/vents Chimney in order to facilitate sampling of gases being emitted into the atmosphere.

3.7 The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.

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- 3.8. There shall no any fugitive emission and/or odour pollution due to manufacturing activities and ancillary operations. Adequate measures shall be taken thereof.
- 3.9. D. G. Set standards:- The flue gas emission through stack attached to D. G. Set shall conform to the following standards.
- The minimum height of stack to be provided with each of the generator set shall be  $H=h + 0.2 (KVA)^{1/2}$ , where H= Total stack height in meter, h= height of the building in meters where or by the side of which the generator set is installed.
  - Noise from DG set shall be controlled by providing an acoustic enclosure or by treating the room acoustically, at the users end.
  - The acoustic enclosure or acoustic treatment of the room shall be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on the higher side ( if the actual ambient noise is on the higher side, it may not be possible to check the performance of the acoustic enclosure/ acoustic treatment. Under such circumstances the performance may be checked for noise reduction up to actual ambient noise level, preferably, in the night time). The measurement for insertion loss may be done at different points at 0.5 m from the acoustic enclosure/room, and the averaged.
  - The D.G. Set shall be provided with proper exhaust muffler with insertion loss of minimum 25 dB (A).
  - All efforts shall be made to bring down the noise level due to the D.G.Set, outside the premises, within the ambient noise requirements by proper siting and control measures.
  - Installation of a D.G.Set must be strictly in compliance with the recommendations of the D.G.Set manufacturer.
  - A proper routine and preventive maintenance procedure for the D.G.Set should be set and followed in consultation with the DG Set manufacture which would help prevent noise levels of the DG Set from deteriorating with use.
- 3.10. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source (other than the stack/vent) shall not exceed the following levels. Applicant shall comply with the National Ambient Air Quality Standards notified by Central Pollution Control Board, New Delhi time to time under the provision of the Environment (Protection) Act-1986.

Parameter	Permissible Limit Annual	Permissible Limit 24 Hrs. Average
Particulate matter-10[PM10]	60microgram/m <sup>3</sup>	100microgram/m <sup>3</sup>
Particulate matter-2.5[PM2.5]	40microgram/m <sup>3</sup>	60microgram/m <sup>3</sup>



Sulphur Dioxide	50microgram/m <sup>3</sup>	80microgram/m <sup>3</sup>
Nitrogen Dioxide	40microgram/m <sup>3</sup>	80microgram/m <sup>3</sup>

- 3.11 The Industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(a) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

#### 4 **CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (M&TM) RULES-2016:**

- 4.1 The applicant shall provide temporary storage facilities for each type of Haz Waste as per Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time.
- 4.2 The applicant shall be obtained membership of common TSDF site for disposal Hazardous Waste as categorized in Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time.
- 4.3 The applicant shall explore possibilities of Co-processing of hazardous waste at authorized Cement kiln and make arrangement thereof. OR The applicant shall obtained membership of common Hazardous Waste incinerator for disposal of incinerable waste.
- 4.4 Hazardous Waste generated shall be disposed off in accordance with the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016 and unit shall have to obtain authorization of the Board for all applicable categories of Hazardous wastes.
- 4.5 The applicant shall explore possibility and apply for authorization for recovery / reuses of any Hazardous Wastes.

#### 5 **GENERAL CONDITIONS:**

- 5.1 The applicant also comply with the General conditions as per Annexure - I attached herewith (No.1 to 38) (whichever applicable).
- 5.2 Adequate plantation shall be carried out all along the periphery of the industrial premises in such a way that the density of plantation is at least 1000 trees per acre of land and a green belt of 10 meters width is developed.
- 5.3. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 5.4. The applicant shall however, not without the prior consent to operate of the Board bring into use any new or altered outlet for the discharge of effluent or gaseous emission or sewage waste from the proposed industrial plant. The applicant is required to make applications to this Board for this purpose in the

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar 382 010

Phone : (079) 23222425

(079) 23232152

Fax : (079) 23232156

Website : www.gpcb.gov.in

prescribed forms under the provisions of the Water Act-1974, the Air Act-1981 and the Environment (Protection) Act-1986.

- 5.5. Applicant is required to comply with the Manufacturing, Storage and Import of Hazardous Chemicals Rules-1989 framed under the Environment (Protection) Act-1986.
- 5.6. If it is established by any competent authority that the damage is caused due to their industrial activities to any person or his property in that case they are obliged to pay the compensation as determined by the competent authority.

**For and on behalf of  
Gujarat Pollution Control Board**

**(D.P. Shah)****Environmental Engineer****True Copy**

**BCL-VII Environment Management System (EMS)****Flue Gas Stacks:**

Sr. No.	Stack Attached To	Fuel details		Stack Height	Pollution Control Measures
		Fuel type	Consumption		
<b>As per Bodal CCA : 88988 and its amendment</b>					
1	IBR steam boiler – 1 [8 MTH]	Lignite/coal	1.25 MT/hr.	37 M	Multicyclone
2	IBR steam boiler – 2 [8 T/hr.]	Lignite/coal	1.25 MT/hr.		(Presently under replacement stage because of maintenance issues. APCM will be upgraded once it is reinstalled.)
3	Thermic fluid heater [15 Lac kcal/hr]	Lignite/coal	0.5 MT/hr.		<b>Multicyclone+ Bag Filter+ Alkali Wet scrubber</b>
4	IBR steam boiler – 3 No. [15 T/hr]	Coal	100 MT/D	30 M	<b>ESP system+ Wet scrubber</b>
5	HAG for Dyes (35 Lac kcal/hr.)	Coal	20 MT/D	30 M	<b>Multicyclone+ Bag filter</b>
6	TFH [15 Lac kcal/hr.]	Lignite/coal	8 MT/D	30 M	<b>Multicyclone+ Bag Filter+ Alkali Wet scrubber</b>
7	TFH [6 Lac kcal/hr.]	Lignite/coal	3.5 MT/D		<b>Multicyclone + Alkali wet scrubber</b>
8	IBR steam boiler- for MEE of dyes – [6TPH]	Coal	1 MT/Day	30 M	<b>Multicyclone+ Bag Filter+ Alkali Wet scrubber</b>
9	Hot air generator – 2 nos. [35 Lac kcal/hr.]	Coal	20 MT/D (Each)	30 M	<b>Multicyclone+ Bag Filter</b>

10	Incinerator-1 (2000 L/hr)	F.O.	0.25 KL/hr.	30 m (common)	Stand-by Quenching followed by ventury scrubber followed by spray Tower
11	Incinerator-2 (1000 L/hr)	F.O.	0.10 KL/hr.		
12	IBR steam boiler [50 T/hr] For 5 mw cogeneration captive power plant	Coal/Lignite	6.126 T/hr	70 m	<b>4 stage ESP + Auto Lime dosing system</b>
		LDO/FO (For start up)	2 KL/hr		
13	Waste steam generated by one unit of the company	Steam generated	~ 12 MT/hr	--	--
1	Hot air generator no.- 1 (20 lacs Kcal/hr) for spray dryer no.-1	Coal	550 kg/hrs.	Common 30 m	<b>Multicyclone+ Bag Filter+ Alkali Wet scrubber</b>
2	Hot air generator no.- 2 (20 lacs Kcal/hr) for spray dryer no.-2	Coal	550 kg/hrs.		

## Process Gas Emission

Sr. no.	Stack attached to	Stack height	Pollution Control Measures	Type of Pollutant	Conc. of Pollutant	Remark
1	Chloro sulphonator & Decomposition	15 m	Packed column followed by two venturi scrubbers followed by alkali scrubber	HCl SO <sub>2</sub>	<20 mg/Nm <sup>3</sup> <40 mg/Nm <sup>3</sup>	<b>As per Bodal CCA : 88988 and its amendment</b>
2	Neutralizer vessel of H-acid Plant	15 m	Venturi scrubber followed by two-stage caustic soda scrubber	NO <sub>x</sub>	<25 mg/Nm <sup>3</sup>	
3	Isolation vessel of H-acid plant	15 m	Four venturi scrubber followed by three stage alkali scrubbers	SO <sub>2</sub>	< 40 mg/Nm <sup>3</sup>	
4	Spray dryer # 1 Spray dryer # 2 Spray dryer # 3 Spray dryer # 4	25 m [each]	Two stage cyclone separator followed by wet scrubber	PM	< 50 mg/Nm <sup>3</sup>	
5	Process vent from fusion vessel	15 m	Alkali scrubber	SO <sub>2</sub>	< 40 mg/Nm <sup>3</sup>	
6	Chloro sulphonator & Decomposition	15 m	Packed column followed by two venturi scrubbers followed by alkali scrubber	HCl SO <sub>2</sub>	<20 mg/Nm <sup>3</sup> <40 mg/Nm <sup>3</sup>	
7	Spray Dryer # 1A Spray Dryer # 2A Spray Dryer # 3A Spray Dryer # 4A Spray Dryer # 5A	30 m [each]	Two stage cyclone separator followed by wet scrubber	PM	<50 mg/Nm <sup>3</sup>	
8	Spray Dryer-1	30 m	Cyclone followed by alkali scrubber	PM	<100 mg/Nm <sup>3</sup>	<b>As per Apollo CCA : AWH-89681</b>
9	Spray Drer-2					

**Waste water management:**

- Here it is very clear that the waste water that is being generated (Total: 230 KL/Day) from process are subjected to Zero Discharge System.
- 452 KL/Day waste water is allowed to dispose through ECP Channel.
- While remaining 452 KL/Day along with 475 KL/Day effluent from Sulfur Product division **having CCA No. AWH: 111308** will be sent to ECP after appropriate treatment if required.
- Domestic waste water is allowed to dispose through ECP Channel.



**True Copy**

O/c 268

**ANNEXURE R4-19**



**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

To,  
✓ The Unit Head Vadodara,  
"Paryavaran Bhavan"  
Gujarat Pollution Control Board,  
Gandhinagar

Date: 30/05/2018  
PCB ID: 21752

Dear Mam,

**Subject: Reply to Show cause notice**  
**Reference: Show cause notice dated 25/05/2018, Outward No.: 456583**  
**Kind attention: Mrs. D.P.Shah Mam**

In continuance to the subject mentioned above, we would like to put our explanation into your kind consideration as follows;

- Mam, pipeline connecting flash mixture to Equilization-2 is not used on regular basis. However, it was kept on safer side to avoid overflow of Neutralization tank. Even though Mam, we have removed the pipeline. We are attaching herewith its photograph as **Annexure-1**.
- Mam, as per verbal discussion with visiting officer, we have already placed order of metering device for ML from H-Acid & V.S.Plant. Copy of purchase order is attached herewith as **Annexure-2**. Mam, these flow meters need to fabricate with suitable MOC. The meters will be installed within one week. We will surely inform board once it is installed.
- Mam, as per your kind advice we have removed all unnecessary flexible pipelines in ML Storage area.
- Mam, as per your valuable guidance we have now completely constructed above ground pipeline for our treated waste water from ETP to VECL connection. We are attaching herewith its photograph as **Annexure-3**.
- Mam, we have changed location of sampling port at H-acid plant process gas stack. We are attaching herewith its photograph as **Annexure-4**.
- Mam, also we are attaching herewith visit notice reply inward copy for your quick reference only as **Annexure-5**.

Mam, we humbly request you to take a kind note the above mentioned details and do the needful & oblige.

Yours truly,

For: Bodal Chemicals Ltd

*A. P. Shah*  
Director/Authorized Signatory

Copy to: The Regional Officer, Gujarat Pollution Control Board, GERI Compound, Vadodara.

Enclosures: As mentioned above

*20/5/18*  
Gujarat Pollution Control Board  
Head Office  
Sector No. 10-A,  
Gandhinagar-382010.

HEAD OFFICE:

Plot No. 123-124, Phase-1,  
G.I.D.C, Vatva, Ahmedabad- 382 445.,  
Gujarat, India.

Tel: +91 79 2583 5437

2583 4223, 25831684

Fax: +91 2583 5245, 25836052

E-mail: bodal@bodal.com

PLANT OFFICE:

UNIT -7

Plot No. 804, Village : Dudhwada,  
Ta. : Padra - 391450.

Tel: +91 99099 50852 - 853 - 854

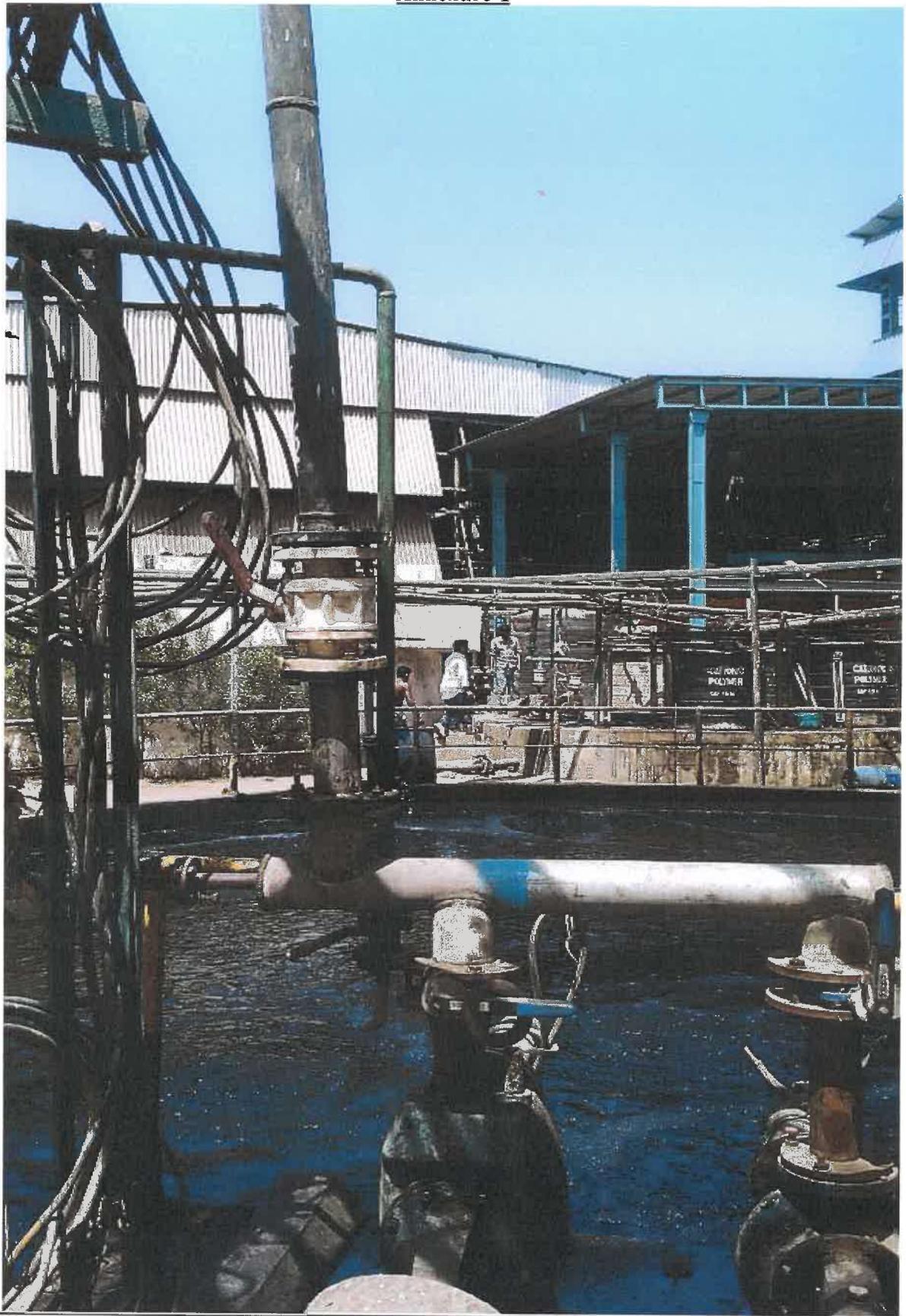
02662 - 277801 / 802 / 803

Fax: +91 0266 2273804

E-mail: dyes7@bodal.com

www.bodal.com

CIN No. : L24110GJ1986PLC009003



**BODAL CHEMICALS LTD.**

FLOT NO : 23-14, PHASE I, GIDCO, VAPVA, AHMEDABAD-382415  
 BLOCK NO. 79, C-802, B4, 07, 08, MAIN ROAD, KARVAHADI, TOLAPADA D/E WADODHARA, TEL : 900055002, EMAIL : account@bodal.com  
 CIN : L24110GJ1906PLC009000 PAN : AAACD6362M GSTIN : 24AAACD5352M1ZM

**PURCHASE ORDER [ ORIGINAL ]**

To,  
 ZTECH CONTROL SYSTEM  
 104, DEV INDUSTRIAL ESTATE,  
 BKH JINHATI SWITCH GEAR,  
 MR. GURVIA WATER TANK,  
 VADODARA - 390 010  
 GUJARAT Caste 24  
 Near B.J.

Order No. : 07/0473103-18  
 Order Date : 25/06/18  
 Day Terms : 0-0 Days  
 Delivery Date : 25/06/18  
 Invoice No. :

Please arrange to supply the Following Items:

Sr. No.	Description Of Goods	HSN/SAC	Quantity	Unit	GRAM (RS)	Disc.	Rate (RS)	TAX %	Amount (RS)	
	MAGNETIC FLOW METER WITH REMOTE 3" (17-12-518-080-011) FLOW RATE : MIN : 35LPM MAX: 250LPM REMOTE HEAD WITH 5 MTR CABLE, MINO DETAILS : INTERNAL : PTFE . DIAPH : 376		4.000	PCS	29500.00	0.00	29500.00	18.00	118000.00	
Total			4.000						118000.00	
PLANT: GENERAL ELECTRICAL									CGST @5% (RS)	5900.00
									SGST @5% (RS)	5900.00

Rs : One Lakh Twentyfive Thousand Two Hundred Forty Only

REF NO. : 203002018-18 DATE : 25/06/2018  
 PRICES : FOR DARGA  
 PAYMENT : AGAINST PERFORMA  
 FREIGHT : EXTRA AT ACTUAL

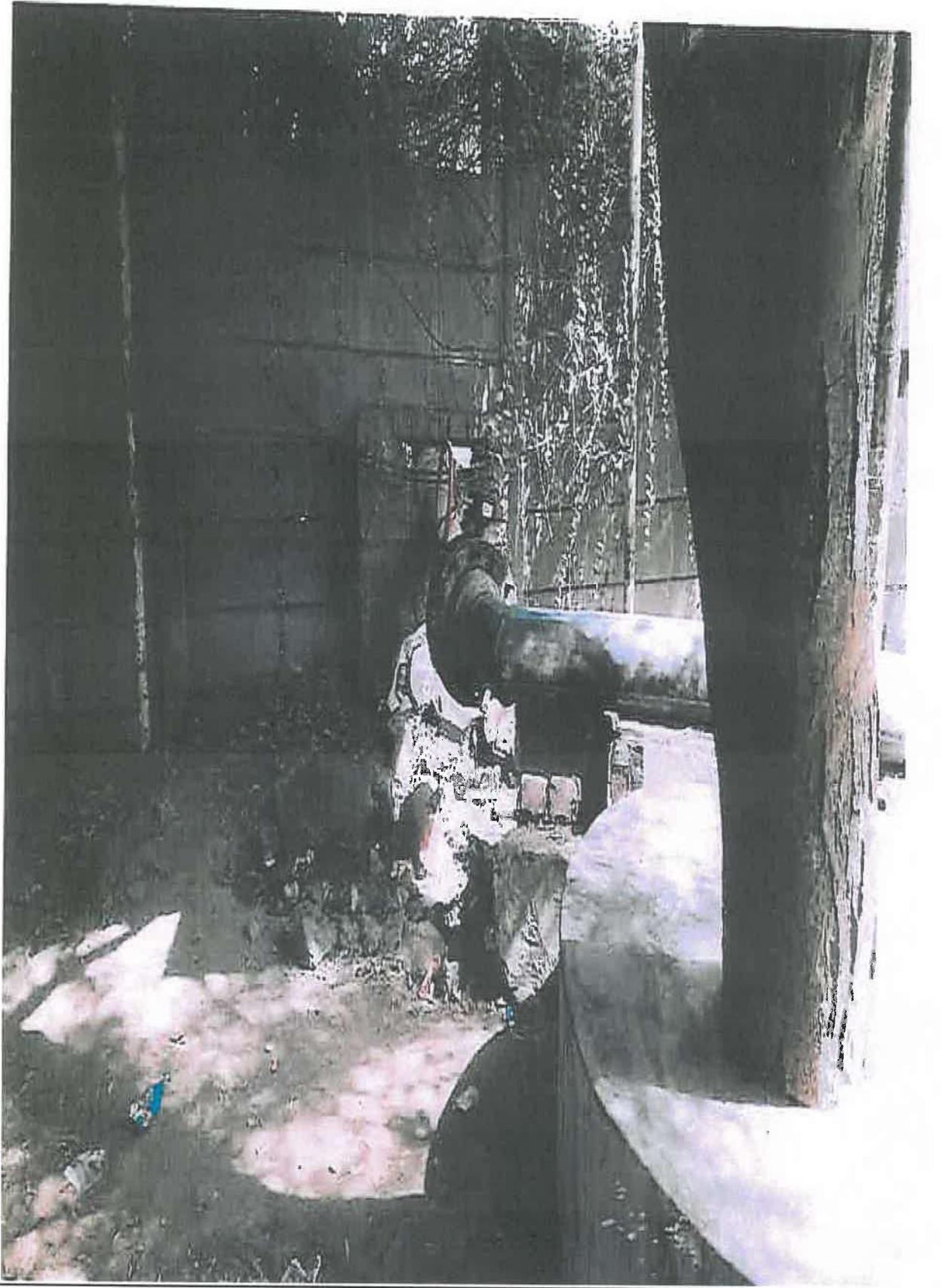
Prepared By

DHARMESH PATEL

Verified By

For: BODAL CHEMICALS LTD.

Authorised Signatory





*Port*

True Copy

273

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**ANNEXURE R4-20**



**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

*Mr. D. P. Shah  
Vadodara Unit Head*

To,  
The Regional Office,  
Gujarat Pollution Control Board,  
GERI Compound,  
Vadodara.

Date: 11/05/2018  
PCB ID: 21752

Dear Sir,

**Subject: Further submission of photographs in reply to visit notice**  
**Reference: Visit notice dated 03/05/2018**  
**Kind attention: Shri. S.I.Katudia, Shri. B.N.Patel, Shri. A.G.Patel,**  
**Shri.M.N.Soni, Mr.K.K.Poojari**

As mentioned in subject above we would further like to mention as follows:

- Sir, as per your precious guidance we have completely constructed above ground pipeline for our treated waste water from ETP to VECL connection. We have submitted its photograph previously. Now, we are again submitting some more photographs. Sir, these 6 photographs includes complete pipeline starting from our discharge tank to VECL Connection. We attaching herewith its photographs in sequence as Annexure-1 for your ready reference please. *Now we do not have any under ground pipeline for effluent.*

Sir, please consider our letter and be humble to us.

*Yours truly,*  
*For: Bodal Chemicals Ltd*

*Director/Authorized Signatory*  
*Copy to: "Paryavaran Bhavan" Gujarat Pollution Control Board, Gandhinagar*  
*Enclosures: As mentioned above*

*M*  
*11/5/18*  
**Gujarat Pollution Control Board**  
Head Office  
Sector No. 10-A,  
Gandhinagar-382010.

**HEAD OFFICE:**

Plot No. 123-124, Phase-1,  
G.I.D.C, Vatva, Ahmedabad-382 445.,  
Gujarat, India.

Tel: +91 79 2583 5437  
2583 4223, 25831684  
Fax: +91 2583 5245, 25835052  
E-mail: bodal@bodal.com

**PLANT OFFICE:**

UNIT - 7  
Plot No. 804, Village : Dudhwada,  
Ta. : Padra - 391450.

Tel: +91 99099 50852 - 853 - 854  
02662 - 277801 / 802 / 803  
Fax: +91 0266 2273804  
E-mail: dyes7@bodal.com

[www.bodal.com](http://www.bodal.com)

CIN No. : L24110GJ1986PLC009003

VEEL above ground pipeline - 1



VEEL above ground pipeline-2

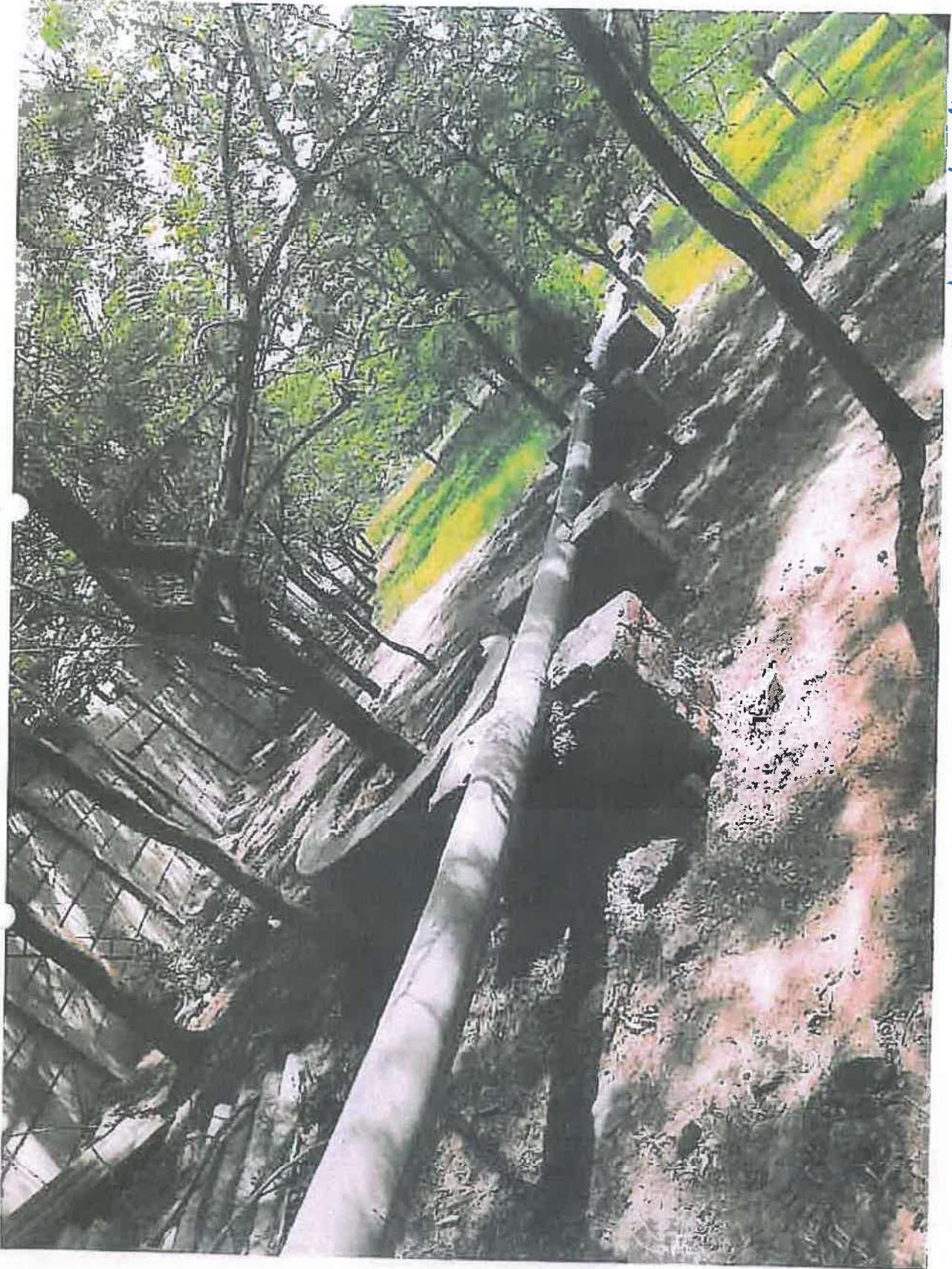


VEEL above ground pipeline - 5



VEEL above ground pipeline-4





Veel above ground pipeline - 5

VEEL above ground pipeline-6





## ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પ્રાદેશિક કચેરી

ગેરી સમ્પાઉન્ડ, ડેસાડોર્સ રોડ, વડોદરા - ૩૯૦ ૦૦૨. ફોન : ૨૩૫૫૨૫૦  
વેબસાઇટ : www.gpcb.gov.in, http://gpcb.org.in.gujarat.gov.in

દ. ૨૧/૭/૧૩

### તપાસ માટે દાખલ થવાની જોટીસ

પાણી અધિકારિતમ વલણ ની કલમ-૨૭, હવા અધિકારિતમ વલણ ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિકારિતમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂબરૂ અમો નીચે સહી કરવાને અમોને જરૂરી લાગે તેવી કામચલાઉ ઓઈપણ સમજે નીચેના હેતુઓ માટે જાપાની જગ્યામાં દાખલ થવાની અધિકાર ધરાવીને હીચે.

૧. અમોને સોંપેલા સમય બોર્ડ / ડેપુટી સરકારના કાર્ય બંધાવવાના હેતુ માટે.
૨. આવા ઓઈ ડાઈ ઓઈ બંધાવવાના ઉપે કેમ અને તેમ હોય તો હઈ પીતે તે બંધાવવાના અથવા આ અધિકારિતમ અથવા તે હેઠળ બનેલા વિચારોની અથવા આ અધિકારિતમ હેઠળ બંધાવેલ લોટીસની, ઉદેલા ઓઈ સુકમની, આટેપની અથવા આપેલા અધિકારપત્રની જોગવાઈનું પાલન કરવામાં આવી સહું ઉ કેમ તે લક્ષી કરવાના હેતુ માટે.
૩. ઓઈ સાધન સામગ્રી, સૌંદર્યોગિક પ્લાન્ટ, રેકર્ડ, સ્ટ્રક્ચર, દરતાવેજ અથવા અન્ય ઓઈ મહત્વની વસ્તુની તપાસ કરવા અમો તેની બંધાવણી કરવાના હેતુ અથવા તે જગ્યામાં તેને જોમ માનવાના કારણ હોય કે આ કારણ છે તે હેઠળ બનેલા વિચારો સંદર્ભે ઓઈ ગુનો કરવામાં આવ્યો છે, અથવા થવાની સંભાવના છે. તેવી ઓઈ જગ્યાની ચકાસી લેવા માટે અમો તે માટે તેને જોમ માનવાને કારણ હોય કે આ કારણ છે તે હેઠળ શિલાપાત્ર ઓઈ ગુના કરાવેલો પુરાવો, તેવા સાધન સામગ્રી, સૌંદર્યોગિક પ્લાન્ટ, સ્ટ્રક્ચર, દરતાવેજ અથવા અન્ય ઓઈ મહત્વની વસ્તુ હાનિ લેવા.

ઉપરોક્ત સત્તા મુજબ અમે અમોને બંધાવવાના હેતુવાર અમો નીચે જણાવેલ કર્મચારી / અધિકારી સાથે જાપાની જગ્યામાં દાખલ થઈશે હીચે.

૧. B. N. Patel (S.O)
૨. A. C. Patel (CAEE)
૩. M. N. Soni (CAEE Vigilance)
૪. K. K. Poojari (CAEE)

ઉદાગ / કારખાના / સંસ્થાના દાખલ થવાની સમય : સવારના / સાંજના ..... ૧૩/૦૭/૧૩

પરિ

Bodal Chemicals Ltd. (ઉદાગ) હીચે :

Plot No. 804,

Air Dumbhacola,

Ta. Padra,

Dist. Vadodra-394116

અધિકારીનું નામ :

S. I. Khatadiya

હોદ્દો :

D.E.E

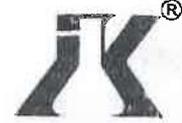
આ કૃપા (નોંધ) લેવામાં આવી રહી :

અને વાકીલ :

Harsh Patel

General Manager





**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

To,  
The Regional Office,  
Gujarat Pollution Control Board,  
GERI Compound,  
Vadodara.

Date: 07/05/2018  
PCB ID: 21752

Dear Sir,

**Subject: Reply to visit notice**

**Reference: Visit notice dated 03/05/2018**

**Kind attention: Shri. S.L.Katudia, Shri. B.N.Patel, Shri. A.G.Patel, Shri.M.N.Soni, Mr.K.K.Poojari**

We acknowledge receipt of visit notice as mentioned above, we would like to put our explanation into your kind consideration as follows;

- Sir, as per your valuable guidance we have now constructed above ground pipeline for our treated waste water from ETP to VECL connection. We are attaching herewith its photograph as **Annexure-1**.
- Sir, you have observed pipeline connecting flash mixture to Equilization-2. Sir we would like to mention that, we are not using this pipeline on regular basis. However, it was kept on safer side to avoid overflow of Neutralization tank. Even though Sir, we heartily respect your important directions. So, we have removed the pipeline. We are attaching herewith its photograph as **Annexure-2**.
- Sir, as per your kind advice we have removed all unnecessary flexible pipelines in ML Storage area.
- Moreover, sir we support resource conservation practices. Hence, we have installed RO+MEE to recycle maximum treated waste water and so to reduce upon fresh water consumption. However, this system is not fully implemented yet, as some erection and calibration part is under learning phase by us.
- Sir, we have now ordered metering device for ML from H-Acid & V.S.Plant. As soon as meters are installed & calibrated, we will immediately start maintaining its printed logbook.
- Sir, we have changed location of sampling port at H-acid plant process gas stack. We are attaching herewith its photograph as **Annexure-3**.
- Sir, we are attaching herewith last 3 months data as **Annexure-4** for your quick reference.

Sir, under the circumstances we humbly request you to take a kind note the above mentioned details and do the needful & oblige.

Yours truly,  
For: **Bodal Chemicals Ltd**

*[Signature]*  
Director/Authorized Signatory

Copy to: "Paryavaran Bhavan" Gujarat Pollution Control Board, Gandhinagar  
Enclosures: As mentioned above

*[Signature]*  
Vadodara unit head.

*[Signature]*  
**Gujarat Pollution Control Board**  
Head Office  
Sector No. 10-A,  
Gandhinagar-382010.

**HEAD OFFICE:**

Plot No. 123-124, Phase-1,

G.I.D.C, Vatva, Ahmedabad- 382 445,  
Gujarat, India.

Tel: +91 79 2583 5437

2583 4223, 25831684

Fax: +91 2583 5245, 25836052

E-mail: bodal@bodal.com

**PLANT OFFICE:**

UNIT - 7

Plot No. 804, Village : Dudhwada,  
Ta. : Padra - 391450.

Tel: +91 99099 50852 - 853 - 854  
02662 - 277801 / 802 / 803

Fax: +91 0266 2273804

E-mail: dyes7@bodal.com

[www.bodal.com](http://www.bodal.com)

CIN No. : L24110GJ1986PLC009003

Annexure-1



Annexure-2



Annexure-3





**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

**Annexure-4**

**Finished Product Details  
(Product wise)**

Month	H-Acid (MT)	VS (MT)	Acetanilide (MT)	Beta-Naphthol (MT)	SO Dyes (MT)
Feb-18	148.600	199.880	144.000	296.100	976.455
Mar-18	147.850	194.640	143.850	253.239	885.021
Apr-18	147.800	200.100	144.000	312.800	796.535

**By-Products Details**

Month	Spent Acid			Hydro-Chloric Acid			Acetic Acid		
	Production kg.	Sales Kg.	Captive Kg.	Production kg.	Sales Kg.	Captive Kg.	Production Kg.	Sales Kg.	Captive Kg.
Feb-18	1136500	0	1136500	280000	0	280000	32828	0	32828
Mar-18	1148450	0	1148450	310000	0	310000	34518	0	34518
Apr-18	1201435	0	1201435	380000	0	380000	34080	0	34080

**CATEGORY WISE HAZARDOUS WASTE DETAILS**

Month	Hazardous waste Generated				
	Process Sludge from filtration & neutralization / Gypsum sludge Disposal to Cement Manufacturers (MT)	Iron Sludge Disposal to Cement Manufacturers (MT)	ETP Sludge to TSDF Site (MT)	Incineration Ash/ Distillation Residue (MT)	Discarded Containers/ Liners (MT)
Feb-18	2175.320	296.220	0.000	0.000	12.400
Mar-18	2138.990	837.060	0.000	14.360	0.000
Apr-18	2146.190	861.500	0.000	7.180	0.000

**DETAILS OF HAZARDOUS WASTE FROM APPOLLO.DYE CHEM PVT. LTD.**

Month	ETP Sludge to TSDF Site (MT)
Feb-18	0.000
Mar-18	154.730
Apr-18	45.620

**HEAD OFFICE:**

Plot No. 123-124, Phase-1,  
G.I.D.C., Vatva, Ahmedabad- 382 445.,  
Gujarat, India.

Tel: +91 79 2583 5437

2583 4223, 25831684

Fax: +91 2583 5245, 25336052

E-mail: bodal@bodai.com

**PLANT OFFICE:**

UNIT - 7

Plot No. 804, Village : Dudhwada,  
Ta. : Padra - 391450.

Tel: +91 99099 50852 - 853 - 854  
02662 - 277801 / 802 / 803

Fax: +91 0266 2273804

E-mail: dyes7@bodai.com

www.bodai.com

CIN No. : L24110GJ1986PLC009003



**Bodal Chemicals Ltd.**  
COLOURS. INTEGRATION. INNOVATION.

### Details of Water Consumption

Month	Water Consumption (KL)
Feb-18	21984
Mar-18	23259
Apr-18	24561

### Details of Treated Effluent

Month	Treated Effluent at VECL (KL)**
Feb-18	23703
Mar-18	29219
Apr-18	27925

Your truly  
Thanking you

For: Bodal chemicals Ltd.

Director/Authorized Signatory

**HEAD OFFICE:**

Plot No. 123-124, Phase-1,  
G.I.D.C, Vatva, Ahmedabad- 382 445.,  
Gujarat, India.

Tels +91 79 2583 5437  
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CIN No. : L24110GJ1986PLC009003



## ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, પ્રાદેશિક કચેરી

ગેરી અમદાવાદ, ટેલિફોન નંબર - ૨૬૦ ૦૦૭. ફોન : ૨૩૫૪૮૫૭  
વેબસાઇટ : www.gpcb.gov.in., http://gpcb.xgn.gujarat.gov.in

નં. : ૨૧૭૯૨

### તાપાસ માટે દાખલ થવાની નોટીસ

પાણી અધિનિયમ ૧૯૭૪ ની કલમ-૨૩, હવા અધિનિયમ ૧૯૮૬ ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૨૦ હેઠળ અમોલે સંગેલ રાષ્ટ્રીય કુલે અમો નીચે કચી ઉત્તર અમોલે જરૂરી ઠામે તેની કસ્ટોડિયન તરીકે સમગ્રે લીધેલા હેતુઓ માટે આપની જમ્યામાં દાખલ થવાનો અધિકાર ધરાવીએ છીએ.

૧. અમોલે સોપેલા રાજ્ય બોર્ડ / ડેવલપમેન્ટ ડાયરેક્ટરેટ અમોલે હેતુ માટે.
૨. આવા કોઈ કાર્યો અમોલે હેતુ માટે તેમ કોઈ તો કોઈ રીતે તે અમોલે અમોલે આ અધિનિયમ અમોલે હેતુ માટે લેવા વિનયોની સુધવા આ અધિનિયમ હેઠળ અમોલે લોટીસલી, કસ્ટોડિયન કોઈ હુકમની, આદેશની અમોલે આપેલા અધિકારપત્રની જોગવાઈનું પાલન કરવામાં આવી રહ્યું હેતુ માટે બહી કરવાના હેતુ માટે.
૩. કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકોર્ડ, રજીસ્ટર, દસ્તાવેજ અમોલે અમોલે કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની ચકાસણી કરવાના હેતુ અમોલે જે જમ્યામાં તેને એમ માલવાલા કારણ કોઈ કે આ કારણ કે તે હેતુ માટે અમોલે સંદર્ભે કોઈ ગુનો ઉત્તરમાં આવ્યો છે, અમોલે થવાની તૈયારીમાં છે. તેવી કોઈ જમ્યાની ચકાસી લેવા માટે અને તે માટે તેને એમ માલવાલા કારણ કોઈ કે આ કારણ કે તે હેતુ માટે શિક્ષાપાત્ર કોઈ ગુના કચીનો પુરાવો, તેવા સાધન સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રજીસ્ટર, દસ્તાવેજ અમોલે અમોલે કોઈ મહત્વની વસ્તુ હમરે લેવા.

ઉપરોક્ત સત્તા મુજબ અને કરને અમોલે થવાના હેતુસર અમો નીચે જણાવેલ કર્મચારી/ અધિકારી સાથે આપની જમ્યામાં દાખલ થઈએ છીએ.

૧. B. N. Patel (S.O)
૨. A. G. Patel (CAEE)
૩. M. N. Soni (CAEE-Vigilance)
૪. K. K. Poojari (CAEE)
- ૫.

ઉદ્યોગ/ કારખાના/સ્થળમાં દાખલ થવાનો સમય : સવારના / સાંજના ...૧૬:૫૦... વા. ૦૩/૦૫/૨૦ ૧૩

પ્રતિ

Bardol Chemicals Ltd. (અમોલે)  
Plot No. ૬૦૪,  
At. Dhadhacola,  
Ta. Padra,  
Dist. Vadodra-૩૯૫૧૧૬

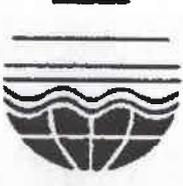
અધિકારીનું નામ : S. I. Katiyija  
સહ : D.E.E

આ સુધવા (નોટીસ) મેળવનારની સહી :

તારીખ :

Hareish Patel  
- General Manager





## GUJARAT POLLUTION CONTROL BOARD

Paryavaran Bhavan

Sector-10-A, Gandhinagar-382 010.

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY.R.P.A.D.

### કારણદર્શક નોટીસ

આપ મે. બોડલ કેમિકલ્સ લી. (યુનિટ-7) કે જે પ્લોટ નં: ૮૦૪, ગામ:કુધવાડા, તા:પાદરા, જિ:વડોદરા-૩૯૪૧૧૬ ખાતે ઉદ્યોગ ચલાવો છો.

આપને જણાવવામાં આવે છે કે, બોર્ડે તા.૨૬/૦૭/૨૦૧૭ ના રોજ બોર્ડના હુકમ નંબર AWH-૮૮૯૮૮ થી આપને ઉદ્યોગ ચલાવવા માટે પાણી અધિનિયમ-૧૯૭૪, હવા અધિનિયમ-૧૯૮૧, જોખમી કચરાના નિયમો-૨૦૦૮ હેઠળ કોન્સોલીડેટેડ કન્સેન્ટ્સ અને ઓથોરાઇઝેશન (સીસીએ) આપેલ છે, જેની મુદત તા.૩૦/૦૬/૨૦૨૨ સુધીની છે..

આપના એકમની મુલાકાત બોર્ડના અધિકારીશ્રીઓ દ્વારા તા:૦૩/૦૫/૨૦૧૮ ના રોજ લેવામાં આવેલ ત્યારે નીચે મુજબની ક્ષતિઓ જોવા મળેલ હતી.

- આપે equalization ટેન્ક નં ૦૨ થી flash mixer સુધી વધારાની પાઇપલાઇન લગાવેલ છે જે fenton treatment ને બાયપાસ કરે છે.
- પ્રોસેસ પ્લાન્ટમાં જનરેશન પોઇન્ટ થી એમ.એલ સ્ટોરેજ ટેન્ક સુધી અને એમ.એલ સ્ટોરેજ ટેન્ક થી MFE feed સ્ટોરેજ ટેન્ક (મે. અપોલો ડાયકેમ ની પ્રિમાઇસિસ સુધી) મીટર્સ મુકેલા નથી.
- એમ.એલ સ્ટોરેજ ટેન્ક પાસે ફ્લેક્સીબલ પાઇપલાઇન જોવા મળેલ હતી.
- ટ્રીટેડ વેસ્ટવોટર હોલ્ડીંગ ટેન્ક થી VECL ચેનલ સુધી જે પાઇપલાઇન છે તે દેખાતી નથી જે જમીનથી ઉપર કરવાની જરૂર છે.
- પ્રોસેસ સ્ટેક ગેસ જે ઓનલાઇન મોનીટરીંગ સીસ્ટમ સુધી જતા પહેલા તેને dilute કરવા એક બ્લોવર લગાવેલ છે.

ઉપરોક્ત વિગતો ધ્યાને લઈ આપની સામે પાણી તથા હવા અધિનિયમની જોગવાઈઓના ભંગ બદલ આપશ્રી સામે કાયદેસર કાર્યવાહી કેમ ન કરવી તે અંગેનો ખુલાસો, આપના દ્વારા કરેલ કાર્યવાહીની વિગતોની જાણ અત્રેની કચેરીને આ નોટીસ મળેથી દિન-૧૫ માં કરવા આથી આપને જણાવવામાં આવે છે. જો એમ કરવામાં નહીં આવેતો આપની વિરૂધ્ધ કાયદાકીય પગલાં ભરવામાં આવશે જેની નોંધ લેવી.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના નામે અને વતી,

*DPKah*

(શ્રીમતી ડી.પી. શાહ)

પર્યાવરણ ઇજનેર

**Clean Gujarat Green Gujarat**

નંબર :- જીપીસીબી/સીસીએ/વીઆરડી-૯૭૫(પ)/આઇડી-૨૧૭૫૨/ તા.

પ્રતિ,

મે. બોડલ કેમિકલ્સ લી. (યુનિટ-૭)

પ્લોટ નં: ૮૦૪, ગામ:દુધવાડા,

તા:પાદરા, જિ:વડોદરા- ૩૯૪૧૧૬

નકલ રવાના:-

- ૧) પ્રાદેશિક અધિકારીશ્રી. પ્રાદેશિક કચેરી, વડોદરા..... For Monitoring & Verification of the compliance
- ૨) યુનિટ-૧૨

Outward No: 456583, 25/05/2018

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